

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/MP/2021

Coram:

Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 17th June, 2021

In the matter of

Petition under Section 79(1) (c) of the Electricity Act, 2003 and Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for extension of the time-period of three (3) months as stipulated under Clause 1.0(c) of the Agreements for Long Term Access for furnishing Construction Phase Bank Guarantee.

And

In the matter of

ReNew Surya Aayan Private Limited
Commercial Block-1,
Zone-6, Golf Course Road,
DLF City, Phase-V,
Gurugram 122009, Haryana

ReNew Surya Vihaan Private Limited
Commercial Block-1,
Zone-6, Golf Course Road,
DLF City, Phase-V,
Gurugram 122009, Haryana

...Petitioners

Vs

1. Power Grid Corporation of India Limited
Saudamini, Plot-2, Sector-29,
Gurgaon-122 001, Haryana

2. Solar Energy Corporation of India Limited
1st Floor, D-3, A Wing, Religare Building
District Centre, Saket, New Delhi-110 017

...Respondents

ORDER

The Petitioners, ReNew Surya Aayan Private Limited and ReNew Surya Vihaan Private Limited, have jointly filed the instant Petition for extension of time for submission of construction bank guarantee with the following prayers:

“(a) Direct Respondent No. 1/PGCIL not to cancel the Long-Term Access granted to the Petitioners by way of Intimation for Grant of Long-Term Access dated 27.10.2020 and withdraw the letter dated 19.03.2021;

(b) Direct Respondent No. 1/ PGCIL to extend the time-period of three (3) months as stipulated under Clause 1.0 (c) of the Agreements for Long Term Access with System Strengthening dated 24.11.2020 executed between the Petitioners and Respondent No. 1 for furnishing the Construction Phase Bank Guarantee till execution of Power Purchase Agreements and Power Sale Agreements by SECI; and

(c) In the interim, restrain Respondent No. 1/ PGCIL from taking any adverse/ coercive actions including but not limited to cancellation of Long-Term Access granted to the Petitioners by way of Intimation for Grant of Long-Term Access dated 27.10.2020 and/or encashment of the Application Bank Guarantees bearing nos. PBG101002000288 dated 31.07.2020 for INR 30,00,000/- and PBG101002000290 dated 31.07.2020 for INR 10,00,000/- furnished by the Petitioners.”

2. The learned counsel for the Petitioners vide letter dated 14.6.2021 has submitted that since the Petitioners have furnished the construction bank guarantee to the Respondent, Power Grid Corporation of India Limited in terms of the Long Term Access Agreement, the Petition has become infructuous. Accordingly, the learned counsel for the Petitioners sought permission to withdraw the Petition.

3. The prayer of the learned counsel for the Petitioners is allowed. Accordingly, Petition No. 93/MP/2021 is disposed of as withdrawn.

**Sd/-
(P.K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**

**sd/-
(P.K. Pujari)
Chairperson**